

send back the files to High Court

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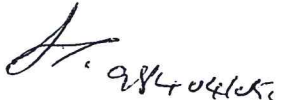
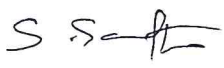
**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/08/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

**APPLICATION NUMBER :  
PETITION NUMBER : TCP/405/ (IB)/2017  
NAME OF THE PETITIONER(S) : PAHARPUR COOLING TOWERS LTD  
NAME OF THE RESPONDENT(S) : AUROMIRA BIO ENERGY MADURAI LTD  
UNDER SECTION : 433 ( e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	Sriram	Respondent	
2.	S.SANTHANAM	SENIOR TECH ASSISTANT	

**ORDER**

No Representation on behalf of the petitioner. Mr. Sriram, Counsel for respondent present. The representative of the Official liquidator is present and produced an order dt. 9.7.2015 passed by the Hon'ble High Court of Madras in CP No. 210 of 2015 wherein the Official liquidator was appointed. The Respondent in this TCP 405(IB)/2017 before the adjudicating authority and the Respondent in the above said Company Petition are one and the same. The copy of the Order of Hon'ble High Court is taken on record and perused. In the circumstances, the petitioner is directed to make his claim and submissions before the Official Liquidator. Accordingly, the petition is closed and disposed of. The Registry is directed to send back the file to the Registry of Hon'ble High Court forthwith and send information to the petitioner.

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**(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)**

-sd-

**(K.ANANTHA PADMANABHA SWAMY)  
MEMBER (JUDICIAL)**